

[Sh. Sobhandreeswara Rao Vadde]

Finance Company which has collected crores of rupees from persons who applied for housing finance has failed to honour its commitments with the customers. Its office at Vijayawada is closed. The persons who applied for housing finance have deposited nearly 20 per cent of the loan amount with Tapovan, are now experiencing untold agony as their hard-earned savings are lost. The Government must immediately freeze the accounts of Tapovan at all the place where it has branches as well as at Delhi, where its registered office is located. The Government must also take suitable action against persons concerned in the Management for cheating the public and to ensure refund of deposits.

- (vi) **Need for comprehensive central survey of barren areas of Kanpur Dehat, Fatehpur and that of adjoining river Yamuna and also to provide facilities for innovative farming there**

[Translation]

SHRI KESRI LAL (Ghatampur): Mr. Deputy Speaker, Sir, I would like to say that even now our country is predominantly agrarian and most of the population is engaged in agriculture for earning livelihood directly or indirectly. Till date an agricultural policy could not be formulated to fulfil the needs of agriculture in the country and to make it advanced. Even at present, the most of agriculture is dependent on nature for irrigation. Agricultural land of Kanpur Dehat, Fatehpur and of adjoining areas of river Yamuna in Uttar Pradesh is also in the same condition. Agricultural facilities are not available in whole of this area and despite hard labour, the farmers find it difficult to earn their livelihood. The farmers, despite all their efforts, live in an atmosphere of constant uncertainty. Therefore, the economic

condition of farmers always remains precarious. The small and marginal farmers are mostly the victims of this situation.

Therefore, I request the Government that a large scale survey should be conducted in Kanpur Dehat, Fatehpur and of adjoining ravine areas of river Yamuna, for providing adequate facilities in the region. To make the agriculture viable the necessary information may be made available to the farmers so that they may get its benefit and their standard of living may improve.

12.42 hrs

STATUTORY RESOLUTION RE:
APPROVAL OF PROCLAMATION IN
RELATION TO STATE OF MEGHALAYA
AND
MOTION RE: REVOCATION OF
PROCLAMATION IN RELATION TO STATE
OF MEGHALAYA

[English]

MR. DEPUTY SPEAKER: We will now take up the Statutory Resolution. Time allotted for this is two hours. Item Nos. 7 and 8 are to be taken together.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): Sir, I beg to move:

"That this House approves the Proclamation issued by the President on 11th October, 1991 under Article 356 of the Constitution in relation to the State of Meghalaya."

Copies of the Proclamation and Reports of the Governor of Meghalaya have been laid on the Table of the House.

The Governor of Meghalaya in his